

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Misc. Application No.40137 of 2019

(on behalf of Appellant)

In

Customs Appeal No.40048 of 2016

WITH

Customs Misc. Application No.40138 of 2019

(on behalf of Appellant)

In

Customs Appeal No.40049 of 2016

(Arising out of Order-in-Appeal No.C.Cus.II No.1040 & 1040A/2015 dt. 23.11.2015
passed by Commissioner of Customs (Appeals-II), Chennai]

M/s.Page Industries Ltd.

Appellant

No.Abbaiiah Reddy Industrial Area,
Jockey Campus, 6/2 and 6/4, Hongasandra,
Begur Hobli,
Bangalore 560 068.

VERSUS

Commissioner of Customs,

Respondent

Custom House,
60, Rajaji Salai
Chennai 600 001.

APPEARANCE :

Ms. Arun Chandran, Consultant for the Appellant

Ms. T. Usha Devi, DC (AR) for the Respondent

CORAM :

HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

DATE OF HEARING : 29.07.2019

DATE OF DECISION : 29.07.2019

MISC. ORDER No. 40351-40352 / 2019

PER P.VENKATA SUBBA RAO

These applications are for early hearing of appeals filed by the appellant on the ground that the matter has already been decided in respect of another appellant by the Hon'ble CESTAT Delhi and thus squarely covered by the said decision.

2. Ld. D.R submits that although this order is in favour of the appellant, there are also other judgments which are in favour of the Revenue on the identical issue.

3. After considering both the submissions, we find that the issue may be covered by some of the earlier decisions and accordingly applications for early hearing are allowed. Appeals are directed to be listed for hearing on 24.10.2019.

(dictated and pronounced in court)

(P.Venkata Subba Rao)
Member (Technical)

(P. Dinesha)
Member (Judicial)

